

## OFFICE OF THE DISTT. &amp; SESSIONS JUDGE, RAIPUR (C.G.)

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// ORDER //

NO. Q/I-2-1/2008

Raipur, Dated 02.01.2017

1. In supersession of earlier work distribution orders I, **Neelam Chand Sankhla**, District & Sessions Judge, Raipur, in exercise of power conferred by virtue of Sec. 15 and 21(3)(4) of the C.G. Civil Court Act, 1958 and section 10(3) of Cr.P.C. I hereby distribute the Civil, Claim, Special Cases, Sessions Trials, Other Criminal Works and applications, except Magisterial jurisdiction amongst the Courts/ Tribunals of Raipur Civil District /Sessions Division in the following manner :-
2. All M.A.C.T. Cases arising out of this civil district except Gariyaband Revenue District shall be presented before the Chief Motor Accident Claims Tribunal (District & Sessions Judge), Raipur for proper distribution.
3. The Distribution Memo shall come into force from the date of order, However, it shall not effect the pending civil or criminal works.

S.N .	Name of Court	Area of exercise of jurisdiction	Kind of cases	Rem-ark
1.	Shri Neelam Chand Sankhla, District & Sessions Judge, Chief M.A.C.T., Raipur	Civil District Raipur and Sessions Division, Raipur	<ol style="list-style-type: none"> <li>1. Sessions Trial.</li> <li>2. Criminal Appeals.</li> <li>3. Criminal Revisions.</li> <li>4. Applications for transfer of criminal cases.</li> <li>5. Bail petitions U/s 438 and 439 Cr.P.C. (except Jurisdiction given to A.S.J., Gariyaband).</li> <li>6. Other Misc. Cr. Cases.</li> <li>7. All Civil Suits above valuation of Rs. 10,00,000/- with MJC and execution proceeding connected thereto.</li> <li>8. All Arbitration cases with MJC and Execution cases connected therewith &amp; cases which are instituted as per scheme framed by Hon'ble Chief Justice of C.G. High Court.</li> <li>9. All Cases under the Co-operative Societies Act.</li> <li>10. All Cases under the Public Trust Act, 1961.</li> <li>11. All Cases under the Trade Mark Act, 1999 and Copyright Act, 1957.</li> <li>12. All cases under the Company Act triable by District Judge. (except offences punishable with imprisonment of two years or more under the Companies Act, 2013 ).</li> <li>13. All Cases under the State Financial Corporation Act, 1951.</li> <li>14. All Applications U/s 24 C.P.C.</li> <li>15. All Civil Cases not assigned to any other Civil Court under this Distribution Memo.</li> </ol>	

			<p>16. All Civil Appeals, Misc. Appeals arising out of judgment /decree and order passed by all CJ-I/CJ-II, Raipur &amp; Tilda.</p> <p>17. All Appeals U/s 31 of M.P. Accommodation Control Act, 1961 (except jurisdiction given to Addl. District Judges).</p> <p>18. Proper adjudication of execution case putaining to decree amount Above Rs. 10,00,000/- as per judgment so passed by Janopyogi Parmanent Lok Adalat.</p> <p>19. All Cases offences relating to adulterated drugs and spurious drugs or other offences arising under the Drugs and Cosmetics Act, 1940 (No. 23 of 1640).</p> <p>20. All Cases offences arising under the Chhattisgarh Protection of Depositors Interest Act, 2005.</p>	
2	Shri Abdul Zahid Qureshi, Special Judge (Atrocities), Raipur	Civil District Raipur & Sessions Division, Raipur	<p>1. All Sessions Trials, Misc. Judl. Cases and Bail Petitions under SC &amp; ST (Prevention of Atrocities) Act 1989.</p> <p>2. All Sessions Trial, Criminal Appeals, Criminal Revision Misc Cr. Cases as may be made over or transferred by District &amp; Sessions Judge, Raipur.</p> <p>3. All Cases with connected MJC's &amp; Bail Petitions under N.D.P.S. Act (According to notification).</p> <p>4. All cases connected to SC &amp; ST Act, 1989 under the POSCO Act, 2012 (Aording to Law &amp; Legislative Department, Raipur Notification No. 7671 Dt. 07.08.2015).</p>	
3	Shri Pankaj Kumar Jain, Special Judge (C.B.I.), Raipur	Civil District Raipur & Sessions Division, Raipur	<p>1 All Sessions Trials, Cr. Appeals, Cr. Revisions &amp; Misc. Cr. Cases as may be made over or transferred by District &amp; Sessions Judge, Raipur.</p> <p>2 All Criminal Matters transferred or made over by the District &amp; Sessions Judge, Raipur.</p> <p>3 All C.B.I. Cases according to notification.</p> <p>4 Any other work entrusted by the District &amp; sessions Judge, Raipur.</p>	
4	Shri Jitendra Kumar Jain, I- Addl. District & Sessions Judge / Addl. M.A.C.T., Raipur.	Civil District Raipur & Sessions Division, Raipur	<p>1. All Sessions Trials, Cr. Appeals, Cr. Revisions &amp; Misc. Cr. Cases as may be made over or transferred by District &amp; Sessions Judge, Raipur.</p> <p>2. All Civil &amp; Criminal Matters transferred or made over by the District &amp; Sessions Judge, Raipur.</p> <p>3. All the cases under Prevention of Corruption Act with connected Misc. Cr. Cases and Bail Petitions.</p> <p>4. All Electricity Cases U/s 135 to 140 &amp; 150 arising out of Raipur City under Electricity Act, 2003 (Aording to Law &amp; Legislative Department, Raipur Notification No. 4062 Dt. 25.04.2016).</p> <p>5. All the MJC's and other urgent works arising out of</p>	

			disposed of Civil /Claim /Criminal cases by the Vacant Courts of XIII A.D.J./A.S.J., Raipur shall be heard and disposed by I <sup>st</sup> A.D.J./A.S.J., Raipur. 6. Any other work entrusted by the District & Sessions Judge, Raipur.	
5	Shri Rakesh Kumar Verma, I-Addl. Judge to the court of I ADJ /ASJ & Addl. M.A.C.T., Raipur	Civil District Raipur & Sessions Division, Raipur.	1. All Sessions Trials, Cr. Appeals, Cr. Revisions & Misc. Cr. Cases as may be made over or transferred by District & Sessions Judge, Raipur. 2. All Civil & Criminal Matters transferred or made over by the District & Sessions Judge, Raipur. 3. Any other work entrusted by the District & Sessions Judge, Raipur.	
6	Shri Shri Bhanu Pratap Singh Tyagi, II- Addl. Judge to the court of I ADJ /ASJ & Addl. M.A.C.T., Raipur	Civil District Raipur & Sessions Division, Raipur.	1. All Sessions Trials, Cr. Appeals, Cr. Revisions & Misc. Cr. Cases as may be made over or transferred by District & Sessions Judge, Raipur. 2. All Civil & Criminal Matters transferred or made over by the District & Sessions Judge, Raipur. 3. Any other work entrusted by the District & Sessions Judge, Raipur.	
7	Shri Atul Kumar Shrivastava, III-Addl. Judge to the court of I ADJ /ASJ & Addl. M.A.C.T., Raipur	Civil District Raipur & Sessions Division, Raipur.	1. All Sessions Trials, Cr. Appeals, Cr. Revisions & Misc. Cr. Cases as may be made over or transferred by District & Sessions Judge, Raipur. 2. All Civil & Criminal Matters transferred or made over by the District & Sessions Judge, Raipur. 3. Any other work entrusted by the District & Sessions Judge, Raipur.	
8	Shri Chandra Kumar Kashyap, IV- Addl. Judge to the court of I ADJ /ASJ & Addl. M.A.C.T., Raipur	Civil District Raipur & Sessions Division, Raipur.	1. All Sessions Trials, Cr. Appeals, Cr. Revisions & Misc. Cr. Cases as may be made over or transferred by District & Sessions Judge, Raipur. 2. All Civil & Criminal Matters transferred or made over by the District & Sessions Judge, Raipur. 3. Any other work entrusted by the District & Sessions Judge, Raipur.	
9	Shri Arvind Kumar, II-ADJ /ASJ & Addl. M.A.C.T., Raipur	Civil District Raipur & Sessions Division, Raipur.	1. All Sessions Trials, Cr. Appeals, Cr. Revisions & Misc. Cr. Cases as may be made over or transferred by District & Sessions Judge, Raipur. 2. All Civil & Criminal Matters transferred or made over by the District & Sessions Judge, Raipur. 3. Any other work entrusted by the District & Sessions Judge, Raipur.	
10	Shri Davendar Kumar, III-ADJ /ASJ & Addl. M.A.C.T., Raipur	Civil District Raipur & Sessions Division, Raipur.	1. All Sessions Trials, Cr. Appeals, Cr. Revisions & Misc. Cr. Cases as may be made over or transferred by District & Sessions Judge, Raipur. 2. All Civil & Criminal Matters transferred or made over by the District & Sessions Judge, Raipur.	

			3. Any other work entrusted by the District & Sessions Judge, Raipur.	
11	Shri Vivek Kumar Verma, IV- ADJ / ASJ & Addl. M.A.C.T., Raipur	Civil District Raipur & Sessions Division, Raipur.	<ol style="list-style-type: none"> <li>1. All Sessions Trials, Cr. Appeals, Cr. Revisions &amp; Misc. Cr. Cases as may be made over or transferred by District &amp; Sessions Judge, Raipur.</li> <li>2. All Civil &amp; Criminal Matters transferred or made over by the District &amp; Sessions Judge, Raipur.</li> <li>3. Any other work entrusted by the District &amp; Sessions Judge, Raipur.</li> <li>4. All the MJC's and other urgent works arising out of disposed of Civil /Claim/Criminal cases by the Vacant Courts of XI, XII A.D.J./A.S.J. &amp; Addl. (M.A.C.T.), Raipur and X A.D.J. /A.S.J. &amp; Addl. M.A.C.T. (F.T.C.), Raipur shall be heard and disposed by IV A.D.J./A.S.J., Raipur.</li> <li>5. All the cases and Application arising out of disposed of Civil &amp; Claim Cases by the Vacant Court of Smt. Ranu Divekar, Special Judge (N.D.P.S.), Raipur shall be heard and disposed by IV A.D.J. / A.S.J., Raipur.</li> </ol>	
12	Shri Purushottam Singh Markam, V- ADJ /ASJ & Addl. M.A.C.T., Raipur	Civil District Raipur & Sessions Division, Raipur	<ol style="list-style-type: none"> <li>1. All Sessions Trials, Cr. Appeals, Cr. Revisions &amp; Misc. Cr. Cases as may be made over or transferred by District &amp; Sessions Judge, Raipur.</li> <li>2. All Civil &amp; Criminal Matters transferred or made over by the District &amp; Sessions Judge, Raipur.</li> <li>3. Any other work entrusted by the District &amp; Sessions Judge, Raipur.</li> <li>4. All Electricity Cases U/s 135 to 140 &amp; 150 arising out of Civil District Raipur (except Raipur City) under Electricity Act, 2003 (According to Law &amp; Legislative Department, Raipur Notification No. 4062 Dt. 25.04.2016).</li> </ol>	
13	Shri Liladhar Sarthi, VI-AD& SJ/Addl. MACT, Raipur	Civil District Raipur & Sessions Division, Raipur	<ol style="list-style-type: none"> <li>1. All Sessions Trials, Cr. Appeals, Cr. Revisions &amp; Misc. Cr. Cases as may be made over or transferred by District &amp; Sessions Judge, Raipur.</li> <li>2. All Civil &amp; Criminal Matters transferred or made over by the District &amp; Sessions Judge, Raipur.</li> <li>3. Any other work entrusted by the District &amp; Sessions Judge, Raipur.</li> <li>4. Motor Accident Claim Application U/s 163 (A), 166 and 140 of Motor Vehicle Act, 1988 (amended act of 1994 ) with execution proceeding connected thereto (except jurisdiction given to Addl. M.A.C.T., Gariyaband).</li> </ol>	
14	Shri Pankaj Kumar Sinha, VII- Addl. District & Sessions Judge	Civil District Raipur & Sessions Division, Raipur	<ol style="list-style-type: none"> <li>1. All Sessions Trials, Cr. Appeals, Cr. Revisions &amp; Misc. Cr. Cases as may be made over or transferred by District &amp; Sessions Judge, Raipur.</li> <li>2. All Civil &amp; Criminal Matters transferred or made</li> </ol>	

	/Addl. M.A.C.T. Raipur		<p>over by the District &amp; Sessions Judge, Raipur.</p> <p>3. All the MJC's and other urgent works arising out of disposed of Civil/Claim / Criminal cases by the Vacant Court of XIV A.D.J./A.S.J. &amp; Addl. M.A.C.T. (F.T.C.), Raipur shall be heard and disposed by VII A.D.J. / A.S.J., Raipur.</p> <p>4. All cases under the POSCO Act, 2012 under jurisdiction of P.S. Civil Line, Mana, Pandari, Khamtarai, Tikarapara, Telibandha, Vidhan Sabha, Gudiyari, New Rajendra Nagar, Gol Bazar, Mandir Hasoad, Arang, Urla, Abhanpur, Sej Bahar and G.R.P. R.P.F. [Excluding Juvenile] (According to Law &amp; Legislative Department, Raipur Notification No. 4068 Dt. 25.04.2016.</p>	
15	Shri Rajendra Kumar Verma, VIII- ADJ /ASJ & Addl. M.A.C.T., Raipur	Civil District Raipur & Sessions Division, Raipur.	<p>1. All Sessions Trials, Cr. Appeals, Cr. Revisions &amp; Misc. Cr. Cases as may be made over or transferred by District &amp; Sessions Judge, Raipur.</p> <p>2. All Civil &amp; Criminal Matters transferred or made over by the District &amp; Sessions Judge, Raipur.</p> <p>3. Any other work entrusted by the District &amp; Sessions Judge, Raipur.</p>	
16	Smt. Tajeshwari Devi Dewangan, IX-ADJ /ASJ & Addl. M.A.C.T., Raipur	Civil District Raipur & Sessions Division, Raipur	<p>1. All Sessions Trials, Cr. Appeals, Cr. Revisions &amp; Misc. Cr. Cases as may be made over or transferred by District &amp; Sessions Judge, Raipur.</p> <p>2. All Civil &amp; Criminal Matters transferred or made over by the District &amp; Sessions Judge, Raipur.</p> <p>3. Any other work entrusted by the District &amp; Sessions Judge, Raipur.</p>	
17	Smt Nidhi Sharma Tiwari, ADJ (FTC), Raipur	Civil District Raipur & Sessions Division, Raipur	<p>1. All Sessions Trials, Cr. Appeals, Cr. Revisions &amp; Misc. Cr. Cases as may be made over or transferred by District &amp; Sessions Judge, Raipur.</p> <p>2. All Civil &amp; Criminal Matters transferred or made over by the District &amp; Sessions Judge, Raipur.</p> <p>3. Any other work entrusted by the District &amp; Session Judge, Raipur.</p> <p>4. Cases related to Sexual harassment.</p> <p>5. All Criminal Appeals arising out of Judgment and order passed by Juvenile Court connected to POSCO Act, 2012.</p> <p>6. All cases under the POSCO Act, 2012 under jurisdiction of wole revenue district Raipur (except the P.S. under VII ADJ, Raipur), [Excluding Juvenile] (According to Law &amp; Legislative Department, Raipur Notification No. 7671 Dt. 07.08.2015.</p>	
18	Shri Sunil Kumar Nande, ADJ/ASJ & Addl. M.A.C.T., Raipur	Civil District Raipur & Sessions Division, Raipur	<p>1. All Sessions Trials, Cr. Appeals, Cr. Revisions &amp; Misc. Cr. Cases as may be made over or transferred by District &amp; Sessions Judge, Raipur.</p> <p>2. All Civil &amp; Criminal Matters transferred or made over by the District &amp; Sessions Judge, Raipur.</p>	

			3. Any other work entrusted by the District & Sessions Judge, Raipur.	
19	Smt. Madhu Tiwari, A.D.J. / A.S.J. & Addl. M.A.C.T., Gariyaband	Gariyaband, Chhura, Mainpur, Devbhog & Rajim Tehsils	<ol style="list-style-type: none"> <li>1. All Sessions Trials, Cr. Appeals, Cr. Revisions &amp; Misc. Cr. Cases as may be made over or transferred by District &amp; Sessions Judge, Raipur.</li> <li>2. All Bail petitions U/s 438 and 439 Cr. P.C. arising out of Police Station Bindra-Nawagarh, Gariyaband, Devbhog, Rajim, Fingeshwar, Chhura, Shobha, Peaparchhedi, Indagaon, Payleekhand (Jugad), Amleepadar, Atarmara (Panduka) and Mainpur.</li> <li>3. All Civil Suits above Rs. 10,00,000/- in value with MJC and execution proceeding connected thereto.</li> <li>4. All Cases under Indian Succession Act, 1925.</li> <li>5. All Cases under Provincial Insolvency Act.</li> <li>6. All Appeals U/s 31 of M.P. Accommodation Act 1961 arising out of judgment, decree and orders passed by Civil Judge Class-I/II of Gariyaband.</li> <li>7. All Civil Appeals, Misc. Appeals arising out of judgment /decree and order passed by Civil Judge Class-I &amp; II, Gariyaband, Rajim &amp; Devbhog.</li> <li>8. Motor Accidents Claims U/s 163(a), 166 and 140 of Motor Vehicle Act, 1988 under jurisdiction of P.S. Bindra-Nawagarh, Gariyaband, Devbhog, Rajim, Fingeshwar, Chhura, Shobha, Peaparchhedi, Indagaon, Payleekhand (Jugad), Amleepadar, Atarmara (Panduka) and Mainpur other matters connected with claim cases.</li> <li>9. All the references Under Land Acquisition Act.</li> <li>10. All cases of Hindu Marriage Act.</li> <li>11. All Criminal Appeals and Revisions arising out of judgement and orders passed by JMFC/JMSC Gariyaband, Devbhog and Rajim.</li> <li>12. Any other work entrusted by the District &amp; Sessions Judge, Raipur.</li> <li>13. Proper adjudication of execution case putaining to decree amount Above Rs. 10,00,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</li> <li>14. All Sessions Trial arising out of the P.S. Gariyaband, Devbhog, Mainpur, Fingeswar, Chhura, Peaparchhedi, Indagaon, Payleekhand (Jugad), Shobha, Amleepadar, Bindra-nawagarh, Atarmara (Panduka) &amp; Rajim.</li> <li>15. All cases under the POSCO Act, 2012 (Acording to Law &amp; Legislative Department, Raipur Notification No. 7671 Dt. 07.08.2015.</li> </ol>	
20	Shri Anand Prakash Dixit, I	Civil District Raipur (Except	1. All Civil & Criminal matters transferred or made over by the District Judge, Raipur.	

	Civil Judge Class-I, Raipur	Jurisdiction given to the other C.J. Class-I & II)	2. Any other work entrusted by the District Judge, Raipur.	
21	Shri Santanoo Kumar Deshlahre, II Civil Judge Class-I, Raipur	Civil District Raipur (Except Jurisdiction given to the other C.J. Class-I & II	<ol style="list-style-type: none"> <li>1. All Civil &amp; Criminal matters transferred or made over by the District Judge, Raipur.</li> <li>2. Any other work entrusted by the District Judge, Raipur.</li> <li>3. All Civil Suits Rs. 5,00,001/- to Rs. 7,50,000/- in Valuation with MJC's &amp; Execution proceeding connected thereto.</li> <li>4. Proper adjudication of execution case putaining to decree amount Rs. 5,00,001/- to Rs. 7,50,000/- as per judgment so passed by Janopyogi Parmanent Lok Adalat.</li> </ol>	
22	III CJ-I, Raipur		Vacant Court	
23	IV CJ-I, Raipur		Vacant Court	
24	V CJ-I, Raipur		Vacant Court	
25	Shri Vinay Kumar Pradhan, VI Civil Judge Class-I, Raipur	Civil District Raipur (Except Jurisdiction given to the other C.J. Class-I & II	<ol style="list-style-type: none"> <li>1. All Civil &amp; Criminal matters transferred or made over by the District Judge, Raipur.</li> <li>2. All cases under Guardian &amp; Wards Act (except Jurisdiction given to Family Court).</li> <li>3. All Cases under Part-X of Indian Succession Act, 1925.</li> <li>4. All Appeals under M.P. Municipal Act. 1925.</li> <li>5. Any other work entrusted by the District Judge, Raipur.</li> <li>6. All Civil Suits Rs. 7,50,001/- to Rs. 10,00,000/- in valuation with MJC's and Execution proceeding connected thereto.</li> <li>7. Proper adjudication of execution case putaining to decree amount Rs. 7,50,001/- to Rs. 10,00,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</li> <li>8. All Civil Execution and Civil MJC arising out of the Civil Cases Disposed off by Vacant Court of Ist, IInd, IIIrd Addl. to the Court of Ist CJ-I, Raipur &amp; III, IV, V CJ-I, Raipur and VI &amp; VIII CJ-II, Raipur shall be heard and disposed off by VI CJ-I, Raipur.</li> </ol>	
26	Shri Shailesh Achyut Patwardhan, Civil Judge Class-I, Gariyaband	Gariyaband, Chhura, Mainpur, Devbhog & Rajim Tehsils (Except Jurisdiction given to the other Civil Judge Class-I & II)	<ol style="list-style-type: none"> <li>1. All Civil Suits upto Rs. 10,00,000/- in valuation with MJC and execution proceeding connected thereto.</li> <li>2. All Civil &amp; Criminal Matters transferred or made over by the District &amp; Sessions Judge, Raipur.</li> <li>3. Execution &amp; MJC's arising out of Civil Suits decided by all the Vacant Courts of C.J. Class-II, Gariyaband shall be heard and disposed by CJ-I, Gariyaband.</li> <li>4. All Cases under Part-X of the Indian Succession Act</li> </ol>	

			<p>and all cases under Indian Guardian and Wards Act.</p> <p>5. All Appeals under the M.P. Municipal Act cognizable by Civil Judge Class-I.</p> <p>6. Any other work entrusted by the District &amp; Session Judge, Raipur.</p> <p>7. Proper adjudication of execution case putaining to decree amount upto Rs. 10,00,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</p>	
27	I Civil Judge Class-II, Raipur		Vacant Court	
28	Shri Krishna Murari Sharma, I Addl. Judge to the Court of I CJ-II, Raipur		Trainy Judge	
29	Ku. Sanjulata Dewangan II Addl. Judge to the Court of I CJ-II, Raipur		Trainy Judge	
30	Shri Prashant Kumar Bhaskar, III Addl. Judge to the Court of I CJ-II, Raipur		Trainy Judge	
31	VI Addl. Judge to I CJ-II, Raipur		Vacant Court	
32	Shri Lokesh Kumar, II CJ-II, Raipur	Revenue Tehsil Raipur, Dharsiwa Abhanpur & Arang	<p>1. All Civil &amp; Criminal matters transferred or made over by the District Judge, Raipur.</p> <p>2. Any other work entrusted by the District Judge, Raipur.</p> <p>3. All the Executions MJC's and other urgent work arising out of disposed of VII Addl. Judge to the Court of I CJ-II, Raipur shall be heard and disposed by II CJ-II, Raipur.</p> <p>4. All Civil Suits Rs. 4,15,001/- to Rs. 4,50,000/- in valuation with MJC's and Execution proceeding connected thereto.</p> <p>5. Proper adjudication of execution case putaining to decree amount Rs. 4,15,001/- to Rs. 4,50,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</p>	
33	Shri Gulapan Ram Yadav, III CJ-II, Raipur	Revenue Tehsil Raipur, Dharsiwa Abhanpur &	1. All Civil & Criminal matters transferred or made over by the District Judge, Raipur.	



		Arang	<ol style="list-style-type: none"> <li>2. Any other work entrusted by the District Judge, Raipur.</li> <li>3. All the Executions MJC's and other urgent work arising out of disposed of I Addl. Judge to the Court of I CJ-II, Raipur shall be heard and disposed by III CJ-II, Raipur.</li> <li>4. All Civil Suits Rs. 3,80,001/- to Rs. 4,15,000/- in valuation with MJC's and Execution proceeding connected thereto.</li> <li>5. Proper adjudication of execution case putaining to decree amount Rs. 3,80,001/- to Rs. 4,15,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</li> </ol>	
34	Ku. Amita Jaiswal, IV CJ-II, Raipur	Revenue Tehsil Raipur, Dharsiwa Abhanpur & Arang	<ol style="list-style-type: none"> <li>1. All Civil &amp; Criminal matters transferred or made over by the District Judge, Raipur.</li> <li>2. Any other work entrusted by the District Judge, Raipur.</li> <li>3. All the Executions MJC's and other urgent work arising out of disposed of VIII Addl. Judge to the Court of I CJ.II, Raipur shall be heard and disposed by IV CJ-II, Raipur.</li> <li>4. All Civil Suits Rs. 3,45,001/- to Rs. 3,80,000/- in valuation with MJC's and Execution proceeding connected thereto.</li> <li>5. Proper adjudication of execution case putaining to decree amount Rs. 3,45,001/- to Rs. 3,80,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</li> </ol>	
35	Shri Harendra Singh Nag, V Civil Judge Class -II, Raipur	Revenue Tehsil Raipur, Dharsiwa Abhanpur & Arang	<ol style="list-style-type: none"> <li>1. All Civil &amp; Criminal matters transferred or made over by the District Judge, Raipur.</li> <li>2. Any other work entrusted by the District Judge, Raipur.</li> <li>3. All Civil Suits Rs. 50,001/- to Rs. 1,70,000/- in valuation with MJC's and Execution proceeding connected thereto.</li> <li>4. Proper adjudication of execution case putaining to decree amount Rs. 50,001/- to Rs. 1,00,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</li> </ol>	
36	Shri Sarv Vijay Agrawal, VI CJ-II & Special Railway Magistrate, Raipur	Revenue Tehsil Raipur, Dharsiwa Abhanpur & Arang	<ol style="list-style-type: none"> <li>1. All Civil &amp; Criminal matters transferred or made over by the District Judge, Raipur.</li> <li>2. Any other work entrusted by the District Judge, Raipur.</li> </ol>	
37	Ku. Deepti Singh Gaur VII Civil Judge Class-II, Raipur	Revenue Tehsil Raipur, Dharsiwa Abhanpur & Arang	<ol style="list-style-type: none"> <li>1. All Civil &amp; Criminal matters transferred or made over by the District Judge, Raipur.</li> <li>2. Any other work entrusted by the District Judge, Raipur.</li> <li>3. All Civil Suits Rs. 4,75,001/- to Rs. 5,00,000/- in</li> </ol>	

			<p>valuation with MJC's and Execution proceeding connected thereto.</p> <p>4. Proper adjudication of execution case putaining to decree amount Rs. 4,75,001/- to Rs. 5,00,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</p>	
38	Smt. Priyanka Agrawal, VIII Civil Judge Class -II, Raipur	Revenue Tehsil Raipur, Dharsiwa Abhanpur & Arang	<p>1. All Civil &amp; Criminal matters transferred or made over by the District Judge, Raipur.</p> <p>2. Any other work entrusted by the District Judge, Raipur.</p>	
39	Shri Aslam Khan, IX Civil Judge Class-II, Raipur	Revenue Tehsil Raipur, Dharsiwa Abhanpur & Arang	<p>1. All Civil &amp; Criminal matters transferred or made over by the District Judge, Raipur.</p> <p>2. Any other work entrusted by the District Judge, Raipur.</p> <p>3. All Civil Suits above Rs. 1/- to Rs. 50,000/- in valuation with MJC's and Execution proceeding connected thereto.</p> <p>4. Proper adjudication of execution case putaining to decree amount Above Rs. 1/- to Rs. 50,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</p> <p>5. All the Executions MJC's and other urgent work arising out of disposed of by I CJ-II, Raipur and VI Addl. Judge to the Court of I CJ-II, Raipur shall be heard and disposed by IX CJ-II, Raipur.</p>	
40	Shri Shiv Prakash Tripathi, X Civil Judge Class-II, Raipur	Revenue Tehsil Raipur, Dharsiwa Abhanpur & Arang	<p>1. All Civil &amp; Criminal matters transferred or made over by the District Judge, Raipur.</p> <p>2. Any other work entrusted by the District Judge, Raipur.</p> <p>3. All Civil Suits Rs. 4,50,001/- to Rs. 4,75,000/- in valuation with MJC's and Execution proceeding connected thereto.</p> <p>4. Proper adjudication of execution case putaining to decree amount Rs. 4,50,001/- to Rs. 4,75,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</p>	
41	Shri Satyanand Prasad, XI CJ-II, Raipur	Revenue Tehsil Raipur, Dharsiwa Abhanpur & Arang	<p>1. All Civil &amp; Criminal matters transferred or made over by the District Judge, Raipur.</p> <p>2. Any other work entrusted by the District Judge, Raipur.</p> <p>3. All the Executions MJC's and other urgent work arising out of disposed of II Addl. Judge to the Court of I CJ.II, Raipur shall be heard and disposed by XI CJ-II, Raipur.</p> <p>4. All Civil Suits Rs. 3,10,001/- to Rs. 3,45,000/- in valuation with MJC's and Execution proceeding connected thereto.</p> <p>5. Proper adjudication of execution case putaining to</p>	

			decree amount Rs. 3,10,001/- to Rs. 3,45,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.	
42	Ku. Neha Usendi, XII CJ-II, Raipur	Revenue Tehsil Raipur, Dharsiwa Abhanpur & Arang	<ol style="list-style-type: none"> <li>1. All Civil &amp; Criminal matters transferred or made over by the District Judge, Raipur.</li> <li>2. Any other work entrusted by the District Judge, Raipur.</li> <li>3. All the Executions MJC's and other urgent work arising out of disposed of III Addl. Judge to the Court of I CJ.II, Raipur shall be heard and disposed by XII CJ-II, Raipur.</li> <li>4. All Civil Suits Rs. 2,75,001/- to Rs. 3,10,000/- in valuation with MJC's and Execution proceeding connected thereto.</li> <li>5. Proper adjudication of execution case putaining to decree amount Rs. 2,75,001/- to Rs. 3,10,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</li> </ol>	
43	Shri Anant Deep Tirkey, XIII CJ-II, Raipur	Revenue Tehsil Raipur, Dharsiwa Abhanpur & Arang	<ol style="list-style-type: none"> <li>1. All Civil &amp; Criminal matters transferred or made over by the District Judge, Raipur.</li> <li>2. Any other work entrusted by the District Judge, Raipur.</li> <li>3. All the Executions MJC's and other urgent work arising out of disposed of IV Addl. Judge to the Court of I CJ.II, Raipur shall be heard and disposed by XIII CJ-II, Raipur.</li> <li>4. All Civil Suits Rs. 2,40,001/- to Rs. 2,75,000/- in valuation with MJC's and Execution proceeding connected thereto.</li> <li>5. Proper adjudication of execution case putaining to decree amount Rs. 2,40,001/- to Rs. 2,75,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</li> </ol>	
44	Shri Bhavesh Kumar Watti, XIV CJ-II, Raipur	Revenue Tehsil Raipur, Dharsiwa Abhanpur & Arang	<ol style="list-style-type: none"> <li>1. All Civil &amp; Criminal matters transferred or made over by the District Judge, Raipur.</li> <li>2. Any other work entrusted by the District Judge, Raipur.</li> <li>3. All the Executions MJC's and other urgent work arising out of disposed of V Addl. Judge to the Court of I CJ.II, Raipur shall be heard and disposed by XIV CJ-II, Raipur.</li> <li>4. All Civil Suits Rs. 1,70,001/- to Rs. 2,05,000/- in valuation with MJC's and Execution proceeding connected thereto.</li> <li>5. Proper adjudication of execution case putaining to decree amount Rs. 1,70,001/- to Rs. 2,05,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</li> </ol>	

45	XV Civil Judge Class-II, Raipur		Vacant Court	
46	Ku. Bhawna Nayak, XVI Civil Judge Class-II, Raipur	Revenue Tehsil Raipur, Dharsiwa Abhanpur & Arang	<ol style="list-style-type: none"> <li>1. All Civil &amp; Criminal matters transferred or made over by the District Judge, Raipur.</li> <li>2. Any other work entrusted by the District Judge, Raipur.</li> <li>3. All Civil Suits Rs. 2,05,001/- to Rs. 2,40,000/- in valuation with MJC's and Execution proceeding connected thereto.</li> <li>4. Proper adjudication of execution case putaining to decree amount Rs. 2,05,001/- to Rs. 2,40,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</li> <li>5. All the Executions MJC's and other urgent work arising out of disposed of XV CJ-II, Raipur shall be heard and disposed by XVI CJ-II, Raipur.</li> </ol>	
47	Shri Vivek Netam, Civil Judge Class-II, Rajim	Rajim Tehsil	<ol style="list-style-type: none"> <li>1. All Civil &amp; Criminal Matters transferred or made over by the District Judge, Raipur.</li> <li>2. All Civil cases upto Rs. 5,00,000/- in valuation with MJC's and execution proceeding connected thereto.</li> <li>3. Any other work entrusted by the District &amp; Session Judge, Raipur.</li> <li>4. Proper adjudication of execution case putaining to decree amount upto Rs. 5,00,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</li> </ol>	
48	Shri Gitesh Kumar Kaushik, Civil Judge Class-II, Devbhog	Devbhog Tehsil	<ol style="list-style-type: none"> <li>1. All Civil &amp; Criminal Matters transferred or made over by the District Judge, Raipur.</li> <li>2. All Civil cases upto Rs. 5,00,000/- in valuation with MJC's and execution proceeding connected thereto.</li> <li>3. Any other work entrusted by the District &amp; Session Judge, Raipur.</li> <li>4. Proper adjudication of execution case putaining to decree amount upto Rs. 5,00,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</li> </ol>	
49	Smt. Kanchan Lata Achala, Civil Judge Class-II, Tilda	Tilda Tehsil	<ol style="list-style-type: none"> <li>1. All Civil &amp; Criminal Matters transferred or made over by the District Judge, Raipur.</li> <li>2. All Civil Cases upto Rs. 5,00,000/- in Valuation with MJC's and Execution proceeding connected thereto.</li> <li>3. Any other work entrusted by the District Judge, Raipur.</li> <li>4. Proper adjudication of execution case putaining to decree amount upto Rs. 5,00,000/- as per judgment so passed by Janopyogi parmanent Lok Adalat.</li> </ol>	

50	CJ-II, Gariyaband		Vacant Court	
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NOTE :-

1. All Motor Accident Claims Cases arising out of one accident pending in this civil District, As per Law, required to be tried by a Tribunal, for these cases, office is directed to obtain information from connected Tribunal /Agencies and Sent those cases to that tribunal where first case was registered and pending and that tribunal shall acquire jurisdiction to try and decide all those connected cases in accordance with the provisions made in law /rules for their disposal.
2. Application U/s 163(a), 166 & 140 of Motor Vehicle Act arising out of the same accident for which already cases are pending in tribunal within the jurisdiction of the Civil District, shall be filed before those tribunal.
3. In the absence of Special Judge (C.B.I. /N.D.P.S. /P.C. Act), his work will be looked after by District & Session Judge, Raipur and in his absence senior most ADJ/ASJ available in the District/ Sessions Division.
4. In the Vacant or the Judge is on leave or casually absent of Special Judge (Atrocities Act), any urgent application which may be made or pending before such Court of sessions, shall be disposed of by the Sessions Judge of the Division or in his absence by the senior most Addl. Sessions Judge at the headquarters or in their absence, by the senior most Addl. Sessions Judge available in the Sessions Division or in the absence of all of them by the Chief Judicial Magistrate of the District and every such Judge or Magistrate shall be deemed to be the Presiding Officer / Judge of the said Court of Session (Court of Special Judge) for that purpose.
5. In the absence of Special Judge (ElectricityAct), his work will be looked after by IInd ADJ/ASJ, Raipur and in his absence IIIrd/IVth/Vth ..... ADJ/ASJ, Raipur in this manner subject to availability.
6. In the absence of ADJ (FTC), Raipur his work will be looked after by VIIth ADJ/ASJ, Raipur and in his absence Ist/IInd/IIIrd/IVth ..... ADJ/ASJ, Raipur. Subsequent bail petitions will placed before the same judge who had earlier heard and decided the same.
7. In absence of ADJ/ASJ, Gariyaband, urgent work of his court will be heard and decided by Ist ADJ/ASJ, Raipur and in his absene IInd /IIIrd/IVth ..... ADJ/ASJ, Raipur in this manner subject to availability.
8. In absence of DJ /SJ, urgent work of his court will be heard and decided by the available ADJ /ASJ as per seniority. In absent / vacant of other ADJ/ASJ, Raipur, urgent pending work of his court will be heard and decided by next in nomenclature e.g. In absence of Ist ADJ/ASJ, IInd ADJ/ASJ and in his absence IIIrd ADJ/ASJ .....IVth ....etc. Subsequent bail petitions will placed before the same judge who had earlier heard and decided the same.
9. In absence of Civil Judge Class-I, Gariyaband, urgent work of his/her court will be heard and decided by Senior Civil Judge Class-I, Raipur subject to his/her availability in Raipur.
10. In absence of Civil Judge Class-II, Tilda, urgent work of his/her court will be heard and decided by First Civil Judge Class-II, Raipur subject to his/her availability. In absence of First Civil Judge Class-II, Raipur, urgent work of his/their court will be attended by the next judge in nomenclature (Clock-wise) subject to the pecuniary competence.
11. In absence of Civil Judge Class-II, Devbhog or Civil Judge class-II, Rajim, urgent

work of their court will be heard and decided by Civil Judge Class-I, Gariyaband.

12. In absence of Civil Judge Class-I or Class-II, Raipur, urgent work of his/their court will be attended by the next judge in nomenclature (Clock-wise) [except VI Civil Judge Class-II /Special Railway Magistrate, Raipur] subject to the pecuniary competence.
13. Pending and contemplating work of Vacant Courts will be attended by ADJ/ASJ as per order of DJ/SJ, Raipur.
14. अपर जिला न्यायाधीश गरियाबंद के न्यायालय में पूर्व निराकृत जमानत याचिका अथवा पूर्व में सह अभियुक्त के लिए निराकृत जमानत याचिका से संबंधित नवीन जमानत याचिका स्वमेव उस अपर सत्र न्यायालय में विधिवत् निराकरण हेतु पेश होंगे, जहां पूर्व में उपरोक्त प्रकृति के जमानत याचिका का निराकरण हुआ हो ।
15. All works for which no provision is made in this memo shall be presented before District and Sessions Judge, Raipur for proper order.
16. In absence of ADJ (POSCO Act), Gariyaband his work will be looked after by ADJ (FTC), Raipur.
17. In absence of ADJ/ASJ, Raipur and I Addl. Judge to the court of I/II/III/IV ADJ, Raipur, urgent work of his court will be heard and decided by Ist ADJ/ASJ, Raipur and in his absence IInd/IIIrd/IVth ..... ADJ/ASJ, Raipur in this manner subject to availability.
18. In absence of I/II/III/VI Addl. Judge to court of I CJ-II, Raipur, urgent work of his/their court will be heard and decided by Ist CJ-II, Raipur and in his absence IInd/IIIrd/IVth ..... CJ-II, Raipur in this manner subject to availability. [except VI Civil Judge Class-II/Special Railway Magistrate, Raipur.
19. रिक्त न्यायालयों (तृतीय/चतुर्थ/पंचम व्य0न्या0 वर्ग-एक, रायपुर एवं तृतीय/चतुर्थ/एकादश/द्वादश/त्रयोदश/चतुर्थदश व्य0न्या0 वर्ग-दो, रायपुर) द्वारा निराकृत होने वाले प्रकरणों से संबंधित अभिलेख/रिमाण्ड, अपर न्यायालयों से प्रेषित किये जाने पर उनकी सुनवाई कार्यविभाजन आदेशानुसार सौंपे गये न्यायालयों द्वारा किया जावेगा ।

Sd/-  
District & Sessions Judge  
Raipur, Chhattisgarh